

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

LOK SABHA
UNSTARRED QUESTION No. 362
TO BE ANSWERED ON 30TH NOVEMBER, 2021

MANAGEMENT AND REGULATION OF COOPERATIVE SOCIETIES

362. SHRI KHAGEN MURMU:

Will the Minister of COOPERATION (सहकारिता मंत्री) be pleased to state:

- (a) whether the Government is planning to revisit the management and regulation of cooperative societies;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

Minister of COOPERATION
सहकारिता मंत्री (SHRI AMIT SHAH)

(a) to (c): Management and regulation of cooperative societies is an ongoing exercise and initiatives in this direction are taken as per the Government of India (Allocation of Business) Rules, 1961, as notified in Gazette Notification No. 2516 dated 06.07.2021 and as shown in Annexure – I.

Government of India (Allocation of Business) Rules, 1961

Ministry Of Cooperation (Sahkarita Mantralaya)

1. General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors
Note: - The Ministries concerned are responsible for Co-operatives in the fields.
2. Realization of vision” from cooperation to prosperity”
3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
5. Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
6. Matters relating to National Co-operative organization
7. National Co-operative Development Corporation
8. Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of ‘the Multi-State Co-operative Societies Act, 2002 (39 of 2002)’:
Provided that the administrative Ministry or Department shall be ‘the Central Government’ for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.
9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).